

**Allotment of land acquired by Northeast Frontier Railway in Silapathar to outsiders for construction of buildings**

5513. SHRI BISWANARAYAN SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) what is the total area of land acquired by the Northeast Frontier Railway in Silapathar;

(b) whether the land acquired has been utilised for the purpose for which it was meant;

(c) if not, the reasons therefor;

(d) whether Government are aware that a portion of the acquired land has been allotted to some outsiders by plots, for the construction of buildings; and

(e) if so, whether any steps would be taken to check it?

THE MINISTER OF RAILWAYS (SHRI NANDA): (a) 166 acres.

(b) Yes.

(c) Does not arise.

(d) and (e). Do not arise as no Railway land has been licensed to outsiders for construction of buildings.

**Construction of Houses for Harijans in Rural Areas of Delhi**

5514. SHRI KANWAR LAL GUPTA: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether there is any programme for the construction of houses for Harijans in rural areas of Delhi in the next three years; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) A Housing Subsidy Scheme for the construction of houses by Scheduled Castes themselves engaged in unclean occupations in rural areas is included in the Backward Classes Sector under the Fourth Five Year Plan of Delhi Union Territory.

(b) A sum of Rs. 24 lakhs has been provided in the Fourth Five Year Plan for the Housing Subsidy Scheme, out

of which Rs. 15 lakhs is for the next three years (including the current financial year).

**Survey of Land on Kangra Valley Section (Northern Railway)**

5515. SHRI HEM RAJ: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railway is surveying land on the Kangra Valley Railway Section of the Northern Railway for the acquisition of land for the realignment of Railway line due to the construction of Pong Dam;

(b) whether it is also a fact that the Department has indiscriminately felled their trees, removed the hedges of fields and spoiled the standing crops and surveyed their alignment through the cultivated fields of kisans of Village Ghar Jarot in Tehsil Dehra instead of the Banjor land area;

(c) whether it is further a fact that the department has not paid any compensation for the trees felled and the crops damaged; and

(d) whether the residents have made any representation to him and, if so, the result thereof?

THE MINISTER OF RAILWAYS (SHRI NANDA): (a) to (d). Representations have been received regarding damage to trees and crops during the survey for land acquisition for the realignment of the Kangra Valley Railway line. The field survey for fixing the land boundary is being carried out by the staff of the Beas Dam Project and not by the Railway staff.

**Central Assistance for Industrialisation of Gujarat State**

5516. SHRI VALMIKI CHOUHDARY:

SHRI SAMINATHAN:

SHRI N. R. LASKAR:

SHRI DHANDAPANI:

SHRI CHENGALRAYA NAIDU:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a delegation of the Gujarat Chambers of

Commerce and Industry met him during the month of March, 1970 for seeking greater help by the Centre to speed up industrialisation of the Gujarat State;

(b) whether the delegation also requested the establishment of some public sector projects in the State during the Fourth Plan; and

(c) if so, the reaction of Government thereto?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS.**  
(SHRI F. A. AHMED) : (a) Yes, Sir.

(b) and (c). The delegation of the Gujarat Chamber of Commerce & Industry requested that public sector projects for manufacture of 'Gas Cylinders' and 'Machine Tools' may be established in the Gujarat State during the Fourth Plan. They were informed that it had been decided to set up the 'Gas Cylinder' project at Naini near Allahabad in U. P. They were also informed that as the immediate need was fuller utilisation of the capacity for manufacture of machine tools already established in the country, it was not opportune to consider establishment of any unit in the public sector for manufacture of machine tools at present. However, if at a later date the demand of machine tools justified such action, the setting up of a machine tools project at Bhavnagar would again be considered.

**Help of Court sought by Employees against the Orders of Railway Authorities (Northeast Frontier Railway)**

5517. SHRI DHIRESWAR KALITA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that in the Northeast Frontier Railway zone hundreds of employees take the help of the court against the injustice done to them by the Railway authorities;

(b) if so, what are the number of cases instituted by the employees either in lower courts or in High Courts in the years 1967, 1968, 1969 and 1970 so far;

(c) whether it is also a fact that in almost all the cases instituted, the employees have won against the Railway authorities; and

(d) if so, whether Government propose to take any action against those Railway officers who are responsible for issuing wrong orders on employees and as a result of which the Railway authorities had to incur heavy expenditure for legal help and were ultimately compelled to pay heavy penalty?

**THE MINISTER OF RAILWAYS**  
(SHRI NANDA) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

**Aid from the United Nations Children Fund**

5518. SHRI P. C. ADICHAN: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) the amount of the aid expected from the United Nations Children Fund during 1970-71 and that which was received during 1969-70;

(b) the details of the projects on which the amount has been spent and is proposed to be spent; and

(c) how it has been and would be shared amongst different states and the Centre?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA)**: (a) The amount of aid for 1970-71 will be decided by the Unicef Executive Board in their meeting in April/May, 1970. The Unicef Executive Board approved an allocation of \$ 4.184 million in 1969-70.

(b) Aid is received not in the form of cash but in the form of equipments, supplies, etc. and the allocation of aid in 1969-70, which is in the process of utilization is for the following projects:—

1. Health Services	\$ 2,764,000
2. Family & Child Welfare	\$ 220,000
3. High Protein Food Development	\$ 150,000
4. Applied Nutrition Programme	\$ 750,000
5. Milk Conservation	\$ 300,000

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\$ 4,184,000